

[English]

Policy to Penalise Managements and Financial Institutions Responsible for Making Industries Sick

4625. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether Government have by now worked out their policy to penalise managements and financial institutions responsible for making industries sick; and

(b) if so, the broad outlines thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Necessary legislation to deal with various aspects of industrial sickness is presently under consideration of the Government.

Export of Coir and Coir Products

4626. SHRI THAMPAN THOMAS : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) the quantity and value of export of coir and coir products during each of the past three years;

(b) the export incentives given by Government to the exporters of coir and coir products; and

(c) the steps Government propose to take to increase the export of coir and coir products ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : (a) The export of coir and coir products during the last three years has been as follows :

Year	Quantity (Tonnes)	Value (Rs. in crores)
1982-83	30133	26.17
1983-84	27949	24.34
1984-85	25725	25.59
	(provisional)	(provisional)

(b) Cash Compensatory Support and Import Replenishment is available on exports of certain coir products. Duty Drawback for various inputs that go into the manufacture of certain coir export products is also allowed. Besides, the Government have fixed differential in floor price for small and large value contracts with a view to promote bulk exports of coir items.

(c) Steps proposed for improving exports of coir and coir products from India include upgradation of production techniques, product development, stepping up publicity for Indian coir and coir products and participation in Fairs abroad.

New Public Sector Industries in Karnataka

4627. SHRI V. S. KRISHNA IYER : Will the Minister of FINANCE be pleased to state :

(a) the number of new public industries of Government of India started during the past three years in the country; and

(b) how many of them are located in Karnataka ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). As per available information in the Public Enterprises Surveys for the respective years, during the years 1981-82, 1982-83 and 1983-84 a total of 17 Central public sector undertakings were established in the country including those taken-over from the private sector. Of these two undertakings are located in Karnataka with their head office/registered office in that State.

Smuggling of Foodgrains to China

4628. SHRI RAM RATAN RAM : SHRI M. RAGHUMA REDDY :

Will the Minister of FINANCE be pleased to state :

(a) whether it has come to the notice of Government that there has been smuggling of foodgrains on a very large scale from India to China from the border areas of Kumaon hills;

(b) if so, number of cases detected during the last two years and estimated food-grains smuggled; and

(c) the steps being taken by Government to stop such smuggling ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). No such case has come to the notice of the Government.

(c) The drive against smugglers has been intensified. Appropriate anti-smuggling measures have been taken by the Government to check smuggling activities in general across the land borders. Further, the trend and pattern of smuggling is kept under constant review and suitable anti-smuggling measures, both short-term and long-term, are taken in close co-ordination with the concerned Central and State Government authorities.

12.00 hrs.

(Interruptions)

SHRI ZAINUL BASHER (Ghazipur) : Sir, Pakistani commandos have infiltrated into Punjab.

(Interruptions)

MR. DEPUTY SPEAKER : Please all of you sit down. I will call you one by one. I will give you time.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : I have a point of order which has precedence over everything else.

PROF. K. K. TEWARY (Buxar) : Sir, there is no point of order during Zero Hour.

(Interruptions)

PROF. MADHU DANDAVATE : Who told you that ?

MR. DEPUTY SPEAKER : Mr. Tewary, please sit down. He has a point of order.

PROF. K. K. TEWARY : Sir, there is no point order during zero hour. Point of order on what ?

PROF. MADHU DANDAVATE : I have to tell him, not you. I need not tell you.

MR. DEPUTY SPEAKER : I have not taken up any item and therefore there can be no point of order. Is it about any question upto 12 O'clock ?

PROF. MADHU DANDAVATE : Please listen to me.

MR. DEPUTY SPEAKER : If there is any business, I can understand your raising a point of order.

PROF. MADHU DANDAVATE : Sir, just now, we are seized with the record of the proceedings.

MR. DEPUTY SPEAKER : You cannot raise any point of order now, point of order now.

PROF. MADHU DANDAVATE : I can quote you with precedents. During Zero Hour, three times point of orders have been raised by me. I myself have raised a point of order and the ruling has been given. I will show you the precedents. Please listen to me. If you are convinced that there is room for it, you can allow me to raise a point of order.

(Interruptions)

PROF. K. K. TEWARY : No, Sir.

PROF. MADHU DANDAVATE : Sir, don't be guided by Prof. Tewary. I am seeking your permission.

MR. DEPUTY SPEAKER : Please sit down. Please cooperate with me.

PROF. MADHU DANDAVATE : Sir, even in the interregnum one has to seek the permission of the Chair to raise a point of order. Sir, I have written a letter to you seeking your permission.

MR. DEPUTY SPEAKER : For what purpose you are seeking my permission ?

PROF. MADHU DANDAVATE : I will tell you, Sir. In between two items, if a point of order is to be raised, it can be done with the permission of the Chair.